

Central Administrative Tribunal  
Principal Bench

RA 199/2000

in

OA 1397/98,

MA 1531/2000

New Delhi this the 17th day of July, 2000

**Hon'ble Smt. Lakshmi Swaminathan, Member(J).**

B. R. Sharma,  
S/o late Shri Ahant Ram Sharma,  
B-2/25, Janakpuri,  
New Delhi-110 058

... Applicant.

Versus

Union of India through

1. The Secretary,  
Ministry of Urban Development,  
Affairs & Employment,  
Nirman Bhawan,  
New Delhi.

3. The Director General of Works,  
CPWD, Nirman Bhawan,  
New Delhi.

... Respondents.

O R D E R (By Circulation)

Hon'ble Smt. Lakshmi Swaminathan, Member(J).

I have seen RA 199/2000 together with MA 1531/2000 filed by the applicant praying for review of the order dated 4.4.2000 in O.A. 1397/98 and for condonation of delay.

2. In MA 1531/2000, the applicant has not given the relevant date on which he has received a copy of the aforesaid order and has merely stated that he has received the same from the Registry very late, without specific date. In the circumstances, there appears to be no good ground for allowing the MA for condonation of delay.

3. Apart from the above, on perusal of the review application, it is clear that the applicant is

29

trying to reargue the case. As none of the grounds provided under Section 22(3)(f) of the Administrative Tribunals Act, 1985 read with the provisions of Order 47 Rule 1 CPC are available in the RA, there is no merit in the review application.

4. For the reasons given above, RA 199/2000 and MA 1531/2000 are rejected.

*Lakshmi Swaminathan*

(Smt. Lakshmi Swaminathan)  
Member (J)

'SRD'